

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 518 of 2020

IN THE MATTER OF:

Kalinga Allied Industries India Pvt. Ltd.

...Appellant

Versus

Hindustan Coils Ltd. & Ors.

...Respondents

Present:

For Appellant :

**Mr. Abhijit Sinha and Mr. Rakesh Wadhwa,
Advocates**

For Respondents:

**Mr. Virender Ganda, Senior Advocate with
Mr. Vipul Ganda, Advocate
Mr. I.P.S. Oberoi and Mr. Shally Khanna, Advocate
'for the 'Resolution Professional'**

O R D E R

(Through Virtual Mode)

10.06.2020 Heard Mr. Abhijit Sinha, learned counsel for the Appellant and Mr. Virender Ganda, learned Senior Counsel for Respondent No. 1 in part. Before proceeding further, we deem it appropriate to direct Respondent No. 2 (Resolution Professional) to file a status report. Learned counsel for the parties may file brief compilation along with written submissions, not exceeding two pages.

List the matter on **16th June, 2020** at 11.00 A.M.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

/ns/RR/